COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 131 OF 2016 & IA NO. 292 OF 2016

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APPEAL NO. 132 OF 2016 & IA NOS. 295,296 OF 2016 & IA Nos. 109, 225 of 2017

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APPEAL NO. 133 OF 2016 & IA NOS. 298, 299 OF 2016

Dated: 7th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

APPEAL NO. 131 OF 2016 & IA NO. 292 OF 2016

In the matter of:

GAIL India Ltd. Appellant(s)

Vs.

Sravanthi Energy Pvt. Ltd. & Anr. Respondent(s)

<u>APPEAL NO. 132 OF 2016 & IA NOS. 295,296 OF 2016 & IA Nos. 109, 225 of 2017</u>

GAIL India Ltd. Appellant(s)

Vs.

Gama Infraprop Pvt. Ltd. & Anr. Respondent(s)

APPEAL NO. 133 OF 2016 & IA NOS. 298, 299 OF 2016

GAIL India Ltd. Appellant(s)

Vs.

Beta Infratech Pvt. Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Sachin Puri, Sr. Adv.

Mr. Sridharan Ramkumar

Ms. Mehak Tanwar

Counsel for the Respondent(s) : Mr. Piyush Joshi

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Ms. Maulishree Gupta for R.1

Mr. Sumit Kishore for R.2

ORDER

We have heard this appeal for some time. During the hearing, we noticed that several pages are illegible; there is no proper pagination and some pages are totally blank. This has caused great inconvenience to us. Learned senior counsel for the appellant has tendered apology and states that the paper books will be carefully perused and checked again and if necessary fresh paper books containing legible documents will be filed and for this purpose he seeks three weeks time. He may file the legible copies or replace the paper book after serving copy on the other side.

List the matter for further hearing on <u>01.09.2017.</u>

(B.N. Talukdar)
Technical Member (P&NG)
Ts/vg

(Justice Ranjana P. Desai) Chairperson